वाणिज्य तथा इस्पात व खान मंत्री (श्री प्रणव मुखर्जी): (क) जी नहीं । प्रत्येक मामला उसके गुणों के आधार पर तय किया जाएगा।

(ख) तथा (ग). प्रश्न नहीं उठते।

Crash Expansion Plan for Ship Breaking Industry

1493. SHRI M. RAM GOPAL REDDY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether a crash expansion plan for the ship breaking industry has failed; and

(b) if so, the reasons therefor?

THE MINISTER OF COMMERCE & STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) No crash expansion programme was undertaken for the expansion of ship-breaking industry and the question of its failure does not arise. Broad policy decisions taken in 1978, regarding expansion of the industry, are being acted upon and as a result, against 31,000 Light Displacement Tonnage (L.D.T.) of ships sold for breaking in 1977-78, 81,000 L.D.T. were sold in 1978-79 and over 90,000 I.D.T. in 1979-80, despite abnormal rise in the price of old foreign flag vessels of the smaller variety which can be broken in India.

(b) Does not arise.

उद्योगपतियों तथा बड़ी कम्पनियों से भू-राजस्व की तरह आयकर की वसूली

1494. **श्री मनोहरलाल सैनी**: क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का विचार उद्योगपतियों तथा बड़ी कम्पनियों से भू-राजस्व की तरह आयकर की बकाया राशि वसूल करने का है; और

(ख) यदि हां, तो इस बारे में क्या कार्यवाही की जा रही है और यदि नहीं तो इसके क्या कारण है?

वित्त मंत्रालय में उप मंत्री (श्री मगनभाई बरोट): (क) तथा (ख). भारतीय आयकर अधिनियम, 1922 की धारा 46 (2) में, करों की बकाया की वसूली कलक्टर द्वारा किये जाने की परिकल्पना इस तरह से की गई थी कि मानों बकाया की वे रकमें भू-राजस्व से संबंधित हों । इस अधिनियम को 1 अप्रैल, 1962 से आयकर अधिनियम, 1961 के जरिये निरस्त कर दिया गया। आयकर अधिनियम, 1961 के अधीन देय बकाया रकमों की वसूली के मामलो में अब आयकर अधिनियम, 1961 के अध्याय XVII घ और उसकी दूसरी अनुसूची में इस बारे में निहित उपबंध लागू होते हैं जिनके अन्तर्गत आयकर अधिकारियों/कर वसूली अधिकारियों को बकाया रकमों की वसूली करने के लिये काफी अधिकारी दिये गये हैं । इसलिये अब आयकर की बकाया रकमों की भू-राजस्व के रूप में वसूली करने का प्रश्न नहीं उठता ।

Package Triangle Tours for Foreign Tourists

1495. SHRI K. T. KOSALRAM: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the details of package triangle tours to draw impressive number of foreign tourists; and

(b) the details of other schemes for increasing the inland and foreign tourist traffic as reported to have been mentioned by the then Minister of Tourism on February 17 in Bhubaneshwar while inaugurating the I.T.D.C. Hotel?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL CHANDRAKAR): (a) and (b). For achieving the target of 3.5 million tourists by 1990, discussions have been held on regional basis with State Governments and Union Territories with a view to providing tourist facilities. The State Governments and Union Territories have been requested to identify primary and secondary travel circuits for the purposes of intensive